(c) if so, the details thereof;

(d) whether Government and the Sangathan have taken any corrective steps on the complaints;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the steps that Government are contemplating to control this malpractice?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR (SHRIMATI) RITA VERMA]: (a) Yes, Sir.

(b) and (c) Some complaints were received alleging tuitions undertaken by teachers of KV, Nasirabad. However, on investigation, the complaints could not be established.

(d) to (f) The Teachers and all other officials of Kendriya Vidyalayas are covered by the prescribed conduct rules which act as a deterrent against this malpractice. The schools have been authorised to organise extra classes on payment from students which is expected to reduce this malpractice. The instructions banning private tuitions are also bring reiterated afresh.

Benefit of Education Policy for Disabled Children

1397. SHRI R. KAMRAJ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the disabled children are being benefited by the National Policy on Education, 1986;

(b) if so, the number of children benefited thereby, State-wise and year-wise; and

(c) the total amount spent for this purpose, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SHRIMATI) RITA VERMA]: (a) to (c) Yes, Sir. As per the National Policy on Education, children with mild and moderate disability are expected to enrol in main stream or regular school system. Many such children are coming to regular schools with the initiatives of local community, teachers and State Governments as also under the intervention of District Primary Education Programme (DPEP) at the primary level.

RAJYA SABHA

Government of India also runs a Centrally Sponsored Scheme namely Integrated Education for Disabled Children (IEDC) under which it provides financial assistance to the State Governments and Non Government Organisations for giving certain facilities and academic support to the children.

The number of such children benefited State-wise under IEDC scheme and total amount released under the IEDC scheme, State-wise have been shown in the Statement I and Statement II respectively.

Statement-I

Details of Children covered under the Scheme of IEDC

As on 11.3.2002

State/UT			Children		
			Upto31 March 01 (old)	As on 11 Mar 2002	Total
		1	2	3	4(2+3)
Andhra Pradesh	State		1328		1328
		NGO	352	147	499
Arunachal Pradesh	State		_	44	44
		NGO		_	—
Assam	State		1000	—	1000
		NGO	30	50	80
Bihar	State		1000	—	1000
		NGO	49	351	400
Chhatisgarh	State		—	—	
		NGO	0	355	355
Gujarat	State*		22098	—	22098
Haryana	State		5976		5976
		NGO	222	100	322
Himachal Pradesh	State		3796	—	3796
		NGO	—		—

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		1	2	3	4(2+3)
Jharkhand	State				
		NGO		100	100
Karnataka	State*		11826	4999	16825
Kerala	State		26000	4100	30100
		NGO	119		119
Madhya Pradesh	State		5417	17218	22635
		NGO	728	43	771
Maharashtra	State		1066	_	1066
		NGO	416	145	561
Manipur	State		1000		1000
		NGO	—		—
Mizoram	State		1638	230	1913
		NGO	_	_	_
Nagaland	State		1154	1500	2654
		NGO	_	115	115
Orissa	State		2296	300	2596
		NGO	5196	122	5318
Punjab	State			—	0
		NGO	_	_	
Rajasthan	State		2000	—	2000
		NGO		—	
Tamil Nadu	State		675	—	675
		NGO	1683	264	1947
Tripura	State		315	590	905
		NGO	_	_	—
Uttar Pradesh	State		_'	_	0
		NGO	667	105	772
West Bengal	State		867	182	1049
		NGO	169	747	916
A&N Islands	UT		942	70	1012
		NGO	—		

		RAJYA SAB 2002]	[15 Ma	[15 March,		
		1	2	3	4(2+3)	
Dadar & Nagar	Haveli UT		100		100	
		NEO		—	—	
Daman & Diu	UT		65	58	123	
		NEO				
Delhi	UT		354	—	354	
		NGO	392	150	542	
Pondicherry	UT			—	—	
		NGO	22		22	
TOTAL	State/U	State/UT Sector NGO Sector		29291	120249	
	NGO S			2794	12839	
	Grani	D TOTAL	101003	32085	133088	

*State Governments of Gujarat and Karnataka are implementing the scheme of IEDC through the NGOs/DIETs

Statement-II

Assistance to States/VTs (Including NGOs) Integrated Education for Disabled Children (IEDC) during Ninth Five Year Plan (1997-98 to 2001-02) (as on 11.3.2002)

		2001 02)	(45 011 11.	5.2002)		
					(H	Rs. in lakhs)
SI.	Name of the	1997-98	1998-99 1999-2000		2000-01	2001-02
No	State/UT					
1	2	3	4	5	6	7
1.	A.P.	44.21	122.5	29.57		11.19
2.	Arunachal Pradesh	1.00		—	3.99	
3.	Assam.	13.00			1.42	2.09
4.	Bihar			—	—	12.54
5.	Chattisgarh		—	—	—	29.78
6.	Gujarat	106.23	41.60	323.44	337.62	545.79
7.	Haryana	25.17	10.65	86.38	21.24	26.54

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1	2	3	4	5	6	7
8.	Jharkhand				_	3.33
9.	HP	51.04	_	96.63	_	_
10.	J&K					
11.	Karnataka	145.42	57.48	116.74	226.31	310.48
12.	Kerala	120.14	218.10	236.27	267.31	150.83
13.	MP.	120.78	127.34	55.19	31.87	325.99
14.	Manipur	25.85	26.56	45.17		_
15.	Maharashtra	14.53	50.17	_	44.55	3.68
16.	Mizoram	6.94	11.46	15.50	22.41	13.67
17.	Nagaland	7.15	5.75	5.75	_	24.97
18.	Orissa	74.45	45.80	109.73	80.22	133.82
19.	Punjab					
20.	Rajasthan	30.09	71.68	—	154.44	14.59
21.	Tamil Nadu	16.45	34.91	62.18	206.07	206.69
22.	Tripura	3.42	—	23.31	—	15.81
23.	U.P.	8.44	5.97	24.82	9.86	37.86
24.	West Bengal	10.95	6.68	12.00	2.72	31.26
25.	A & N Islands	14.82	14.25	16.62	15.43	8.55
26.	Chandigarh					
27.	Delhi	38.24	28.67	29.42	61.29	74.86
28.	Daman & Diu	0.31	0.31	0.26	0.17	0.19
29.	Dadar & Nagar Haveli	—	0.38	—	—	—
30.	Pondicherry	—	_	1.04	3.69	4.25
	TOTAL: 998.63 880.18 1290.02 1490.61 1988.7					